In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO./TA/MP NoHar Rah Swaroop Meena Versus H.M. Caire	
,	CP 35/2001
15.4.2002	None present for the petitioner.
	Mr. V.S. Gurjar, counsel for the respondents.
Copp	In this CP, Mr. V.S. Gurjar, appearing on behalf of the respondents informs that the matter has been taken before the Hon'ble
19-402	Supreme Court by filing a SLP No. 21689/2001 in which notices have been issued on 7.1.2002.
	Since the department is genuinely pursuing the matter, it cannot be said to be a case of deliberate or wilful disobedience of the
	order of this Tribunal on the part of the respondents. This CP does not survive and it
	is accordingly dismissed. Notices issued are discharged.
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	(A.P. NAGRATH) (O.P. GARG) MEMBER (A) VICE CHAIRMAN
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